## CENTRAL ADMINISTRATIVE TRIBUNAL,

ALLAHABAD.

. . . . .

Registration T.A.No. 491 of 1987 (P.W.Case No. 1818 of 1981

Jai Prakash Sharma . . vs. . D.P.O., Northern Railway, New Delhi

Hon. Justice Shri &. Zaheer Hasan, Vice Chairman. Hon. Shri Ajay Johri, Member(A).

(Delivered by Hon. S. Zaheer Hasan, V.C.)

Jai Prakash Sharma filed this application before the City Magistrate and Authority appointed under the Payment of Wages Act, for Saharanpur Area at Saharanpur, under Section 15 of the Payment of Wages Act,d1936(hareinafter referred to as the P.W.Act) claiming Rs. 699.00 as unlawful deductins plus Rs. 6990.00 as compensation. This application has been transferred to this Tribunal undr Section 29 of the Administrative Tribunals Act,1985.

others vs. Phooldeo and others (Civil Misc. Writ Petition No. 13349 of 1986 decided on 2.2.1987) a Division Bench of the Hon. High Court of Allahabad has held that the jurisdictin of the Prescribed Authority under the P.W.Act is not ousted by the provisions made in the Administrative Tribunals Act. In Jagdish vs. D.P.O.N.Railway, New Delhi (Registration T.A.No. 876 of 1986, decided on 24.4.1987) this Bench has held that the enforcement of right and obligation created under the P.W.Act can be had before the Authority under that Act and such type of case under Section 15 of the P.W.Act cannot be transferred to this Tribunal. So, we hold that this case has been wrongly transferred to this Tribunal and we have no jurisdiction to decide the same.

The file of P.W.Case No. 181 of 1981 be retransmitted to the court of City Magistrate and Authority appointed under the Payment of Wages Act for Saharanpur Area at Saharanpur

VICE CHAIRMAN .

MEMBER(A)

July 24,1987. R.Pr./

Attested

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> महारुद्र सिह अनुभाग आवकारी केन्द्राय अशासानक अविकण आतारक्त न्यायपाठ, इलाहाबाद

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